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No.K-13011/05/2018-US.I (i)
Government of India
Ministry of Law and Justice
(Department of Justice)

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Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 01st November, 2018

NOTIFICATION

In exercise of the powers conferred by clause (2) of Article 124 of the Constitution of India, the President is pleased to appoint Shri Justice Hemant Gupta, Chief Justice of the Madhya Pradesh High Court, to be a Judge of the Supreme Court of India with effect from the date he assumes charge of his office.

mwj
4/11/2018

(Rajinder Kashyap)
Joint Secretary to the Government of India
Tel: 2338 3037

To

The Manager,
Government of India Press,
FARIDABAD

No. K. 13011/05/2018-US.I (i)

Dated 01.11.2018

Copy to:-

1. Shri Justice Hemant Gupta, Chief Justice, Madhya Pradesh High Court, Jabalpur.
2. The Secretary to the Governor of Madhya Pradesh, Bhopal.
3. The Secretary to the Chief Minister of Madhya Pradesh, Bhopal.
4. The Secretary to the Chief Justice, Madhya Pradesh High Court, Jabalpur.
5. The Chief Secretary, Government of Madhya Pradesh, Bhopal.
6. The Registrar General, Madhya Pradesh High Court, Jabalpur.
7. The Accountant General, Madhya Pradesh, Bhopal.
8. The President's Secretariat, (CA.II Section), New Delhi
9. PS to Principal Secretary to the Prime Minister, New Delhi.
10. Registrar (Conf.), O/o Chief Justice of India, 5 Krishna Menon Marg, New Delhi.
11. PS to ML&J/PS to MoS(L&J)/PSO to Secretary (J)/JS(RKK)/DS(ANS)/US.II/SO(Desk)
12. Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).



(K.C. Thang)

Under Secretary to the Government of India

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